

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1342
TO BE ANSWERED ON 19.09.2020**

EPF PENSION

1342. ADV. A.M. ARIFF:

SHRI N.K. PREMACHANDRAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that a case is pending before the Hon. Supreme Court on the issue of enhancing the rates of EPF pensions and if so, the details thereof;**
- (b) if so, the steps taken by the Government for the speedy disposal of the said case;**
- (c) whether the Government proposes to implement the order of the High Court of Kerala regarding the option on higher pension based on salary and if so, the details thereof;**
- (d) whether the Government has obtained stay for the operation of the order of High Court of Kerala from the apex Court and if so, the details thereof;**
- (e) whether the Employees Provident Fund Organisation (EPFO) has issued direction to the subordinate offices to implement the order of the High Court of Kerala in this regard and if so, the reasons therefor and if not, the reasons for non-implementation of the order of the High Court of Kerala; and**
- (f) whether the EPFO is bound by the order of the Kerala High Court and if so, the reasons for delay in implementation and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): Special Leave Petition (SLP) (CIVIL) No. 16721-16722/2019 and Review Petition (CIVIL) No. 1430-1431/2019 have been submitted by Union of India and Employees' Provident Fund Organisation (EPFO) respectively on the issue of admissibility of pension on full wages. Hon'ble Supreme Court through order dated 12.07.2019, has decided to list the stated SLP and Review Petition in open court.

Further, vide order dated 06.02.2020, in Writ Petition (C) No. 233/2018 (M. Chokalingam Vs. Union of India and others), the Hon'ble Supreme Court has directed the writ petitions from employees of exempted establishments to be listed together with aforesaid SLP and Review Petition.

(b) to (f): The matter is now sub-judice. As such, further steps in the matter hinges upon the decision of the Hon'ble Supreme Court in the aforesaid cases.
